

**Government of Jammu and Kashmir,  
Department of Food, Civil Supplies & Consumer Affairs,  
J&K, Civil Secretariat, Srinagar/Jammu**

**Notification,**

Jammu, the 26<sup>th</sup> June, 2023

S.O 340 .-In exercise of the powers conferred by sub-section (1) and (3) of section 74 read with section 102(p) of the Consumer Protection Act, 2019, the Government hereby establish a Consumer Mediation Cell in State Consumer Commission and each District Consumer Commission of Jammu and Kashmir comprising of President of the respective Commission and one Member to be nominated by the President.

**By Order of the Government of Jammu and Kashmir.**

Sd/-

**(Zubair Ahmad)**

Commissioner/ Secretary to the Government,

No.229690/FCSCA/Leg1/44/2022

Dated:- 26.06.2023

**Copy to the:-**

1. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
2. President, State Consumer Disputes Redressal Commission, J&K.
3. President, District Consumer Disputes Redressal Commission, \_\_\_\_\_.
4. Additional Secretary to Chief Secretary for information.
5. Pvt. Secy to Commr./Secy to Government, General Administration Department for the Information of Commr./Secretary
6. Pvt. Secy to Commr./Secretary to the Government, Department of FCS&CA for information of the Commr./Secretary.
7. Pvt. Secretary to Secretary to the Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
8. Incharge website.
9. Stock file.

*Jm* 26-06-2023

**(Jugal Kishore Anand)**

Additional Secretary to the Government.